CENTRE FOR RESEARCH & POLICY

SVKM'S NMIMS Deemed to be UNIVERSITY | KIRIT P. MEHTA SCHOOL OF LAW

KHAITAN & CO ADVOCATES SINCE 1911

AI INTERNATIONAL RESEARCH CONFERENCE

30TH & 31ST JANUARY 2027

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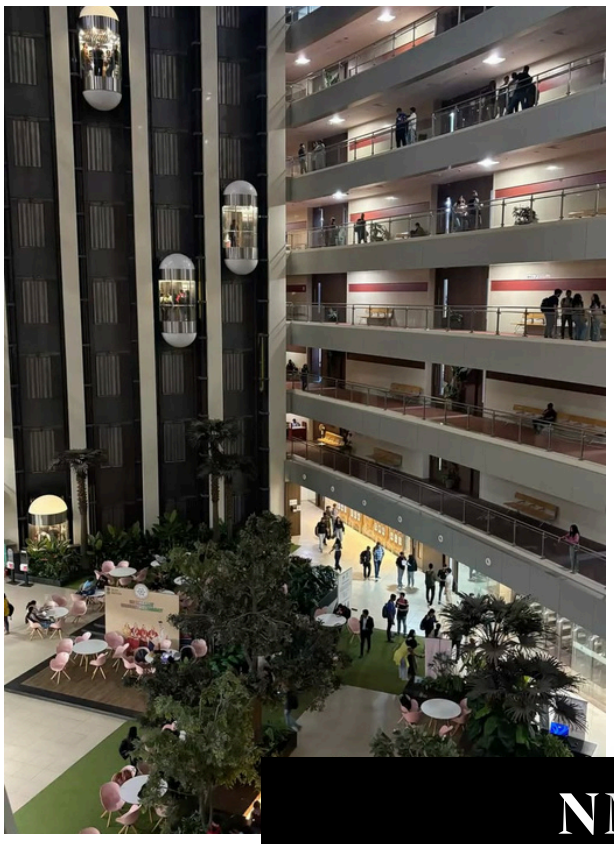
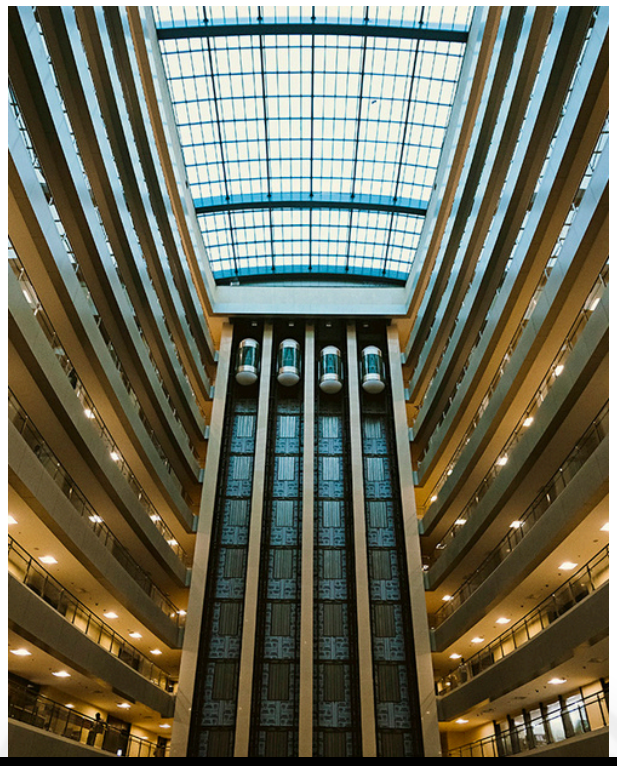
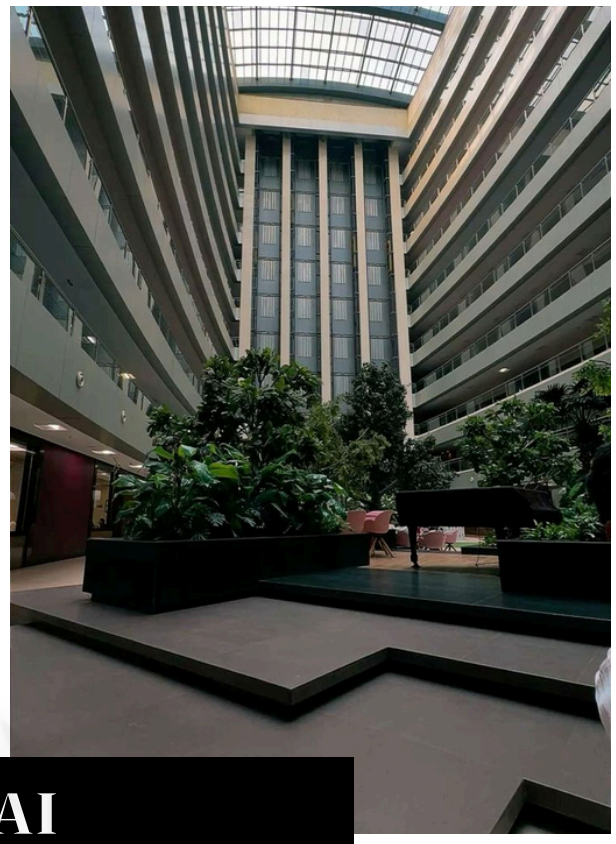
ABOUT NMIMS







NMIMS CAMPUS, MUMBAI

NMIMS (Deemed-to-be University), also known as Narsee Monjee Institute of Management Studies, is one of India's leading private universities, headquartered in Mumbai. Over the years, NMIMS has grown into a multi disciplinary university with multiple campuses across India, offering a wide range of undergraduate, postgraduate, and doctoral programs. It was granted the status of a "Deemed-to-be-University"in 2003, by the University Grants Commission (UGC) of India. Kirit P. Mehta School of Law (KPMSOL), Mumbai is a part of the SVKM group of schools and colleges under the NMIMS (deemed to be university). It was approved by the Bar Council of India in the year 2013 which is also its year of establishment. School of Law inculcates and nourishes all the professional virtues in a well-calculated and planned manner, without undermining the societal values.

The institution is named after Mr. Kirit P. Mehta, a visionary leader and it aims to deliver a comprehensive legal education with practical training. KPMSOL is committed to fostering a culture of research and innovation. The school encourages students and faculty to engage in research projects, contribute to national and international legal journals, and participate in seminars and conferences. The institution also organises workshops, guest lectures, and symposiums on emerging legal trends and issues.

ABOUT CENTRE FOR RESEARCH & POLICY

The Centre for Research and Policy at NMIMS Kirit P. Mehta School of Law, Mumbai, previously known as the Centre for Excellence, was established in 2018 as the Centre for Legal Research and Application. CRP is dedicated to advancing Legal Research and development by integrating it with interdisciplinary approaches and analyzing contemporary legal issues.
It also aims to cultivate essential Research Skills among the college's 10,000+ researchers and corporate professionals, as these skills are crucial in the legal profession. The Centre facilitates dynamic discussions among stakeholders to foster the exchange of ideas in Legal Academia.

Additionally, it seeks to inspire innovative concepts and provides a platform for unconventional recommendations to policy-making bodies, striving to enhance the effectiveness and humanity of existing legal provisions. The Centre welcomes fresh ideas and innovations from emerging legal scholars committed to improving access to justice, offering expert guidance and resources to support their endeavours.

ABOUT THE CONFERENCE

Scheduled for 30th to 31st January, 2027, this significant gathering will delve into emerging legal reforms and developments. The event will open on January 30th with an inaugural ceremony featuring esteemed judges, advocates, and representatives from leading law firms. Participants will engage in thought-provoking discussions on global governance, economic development, climate change, international relations, and humanitarian concerns.

Students, researchers, and academicians will also have a prominent platform to share their ideas and perspectives on contemporary global issues. This conference offers a unique opportunity for emerging scholars to contribute their research and innovative solutions to the global legal discourse. It fosters a dynamic exchange of ideas among participants with diverse backgrounds and experiences.

By creating a dedicated space for the academic community, the conference aims to facilitate an inclusive dialogue and ensure a well-rounded exploration of the legal aspects of global challenges. The balanced focus on both legal professionals and scholars encourages a comprehensive and engaging examination of global issues. Ultimately, this conference will contribute to a deeper understanding of the legal frameworks necessary for addressing the complexities of our globalized society.

THEME 1: CRIMINAL LAW

1. **The Marital Rape Exception After the Split Verdict: Where Does Indian Criminal Law Go From Here?**

2. **Advances in Forensic Science and Their Role in Criminal Adjudication**

3. **Evolving Sentencing Policies: Community Service and the Changing Philosophy of Punishment**

4. **Prosecuting Cryptocurrency-Enabled White-Collar Crimes: Jurisdictional and Evidentiary Hurdles**

5. **Media Dynamics and Public Narratives in Information Policy and Criminal Proceedings**

THEME 2: IPR, TECHNOLOGY & ARTIFICIAL INTELLIGENCE

1. **India's IPR Law Struggles With AI as Both Unrecognized Inventor and Unregulated Consumer of Copyrighted Content**

2. **Trading in Code, India's IPR Obligations Under TRIPS and Free Trade Agreements in the Age of AI**

3. **Legal Personhood for Artificial Intelligence and Robotics**

4. **Deepfakes and Misinformation: Confronting the Limits of Legal Remedy**

5. **Smart Contracts as Legally Binding Agreements**

THEME 3: ENVIRONMENTAL LAW & CLIMATE POLICY

1. **Global Frameworks to National Policy: Legal Pathways for India's Clean Energy Transition**

2. **Right to a Clean Environment: Waste Management and the Constitutional Challenges of E-Waste and Biomedical Waste**

3. **India's Carbon Credit Trading Scheme: Legal Challenges and Regulatory Gaps**

4. **COP Outcomes: Legal Implications for India's Climate Strategy**

5. **Corporate Accountability: Combating Greenwashing Through Regulatory Frameworks**

THEME 4: CORPORATE & LABOUR LAW

1. **Big Data and Competition Law: Regulating Data-Driven Market Power?**

2. **Navigating the New Era of Merger Control: Deal Value Thresholds and Killer Acquisitions**

3. **Competition Advocacy and Antitrust Enforcement: Promoting Competitive Markets Through Law and Regulatory Awareness**

4. **New Labour Codes: Reshaping Corporate Compliance and Employer Responsibilities**

5. **Legal Status of Gig and Platform Workers in Virtual Work Arrangements**

THEME 5: HUMAN RIGHTS & ACCESS TO JUSTICE

1. **Manual Scavenging, Officially Banned, Unofficially Ongoing: Why a Law Passed a Decade Ago Still Hasn't Ended Caste-Based Forced Labour in India?**

2. **Justice Delayed: How Systematic Delays in the Justice System Impact Human Dignity**

3. **Reproductive Autonomy: The Law and Ethics of Abortion and Surrogacy**

4. **Access to Legal Aid: A Human Rights Imperative for Equal Justice**

5. **Postpartum Depression, Stigma, and the Law: Barriers to Mental Healthcare Access as a Gender Justice Concern**

THEME 6: SPACE LAW

1. **The New Arms Race: AI, Militarisation and Weaponisation of Outer Space**

2. **Beyond Earth: Legal Issues of Ownership, Extraction, and Regulation in Outer Space**

3. **Regulatory Challenges in the Commercialization of Outer Space and Space Tourism**

4. **State Responsibility for Satellite Collisions and the Regulation of Space Traffic**

5. **Crime, Jurisdiction, and Liability in Outer Space: Emerging Legal and Policy Challenges**

THEME 7: MARITIME LAW

1. **MARPOL, UNCLOS, and India's Environmental Law Framework: Bridging International Obligations and Domestic Enforcement**

2. **The Blue Economy and Deep-Sea Resources: Corporate Exploitation, Conservation, and Equity in Ocean Governance**

3. **Freedom, Security, and Liability at Sea: Navigation Rights, Piracy, and High-Risk Maritime Activity**

4. **Labour Standards at Sea: An Examination of Compliance and Enforcement under the Maritime Labour Convention, 2006**

5. **New Technologies at Sea: Legal Frameworks for Autonomous Vessels, AI-Assisted Navigation, and Digitalization in Shipping**

KNOWLEDGE PARTNER
2026-27

KHAITAN
&CO ADVOCATES
SINCE 1911

Established in 1911, Khaitan & Co. is a full-service law firm with a presence across India and in Singapore. With expertise spanning diverse practice areas, including corporate and commercial law, dispute resolution, intellectual property, and taxation, the firm provides legal services to clients across industries. Through its engagement with the legal community and its commitment to nurturing legal talent, Khaitan & Co. contributes to the development of the next generation of legal professionals.

We are grateful to Khaitan & Co. for joining us as our Knowledge Partner. Their association supports our efforts to promote legal research, foster academic exchange, and empower aspiring legal professionals.

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AWARDS

First Best Paper: Rs. 16,000/-
Second Best Paper: Rs. 11,000/-
Third Best Paper: Rs. 8,000/-
Best Presenter: Rs. 5,000/-

1. The top 10 rank holders will be eligible for internship opportunities at our partnered firms/chambers*.

2. In the case of co-authorship, both of the authors will be qualified for the internship.

3. The top 15 papers will be eligible for publication opportunities in reputed journals with an ISSN number*.

4. Top 30 Rankers shall receive a Certificate of Merit. All participants will receive certificate of participation

Note: *Internship and publication opportunities are subject to approval by our collaborators

A detailed list of legal and publication collaborations will be released by the Organising Committee in an Annexure.

Additional charges to be paid for publication

REGISTRATION FEES

Single student author - ₹1200/-
Student co-authors (2) - ₹1600/-

Academicians/Professionals- ₹1800/-
Academicians/Professionals (2)- ₹2200/-
Academicians/Professionals (3)- ₹2600/-
Academicians & Students (2) - ₹1800/-
Academicians & Students (3)- ₹2200/-

International single student author - $20
International student co-authors (2) - $25
International student co-authors (3) - $30
International Academicians/Professionals - $25

Note: No refunds shall be made after the registration process has been completed.

REGISTRATION FEES

Step 1: Once the communication of acceptance of abstract is made, the selected authors shall be provided with the bank details in order to complete the registration through the payment as per the above-mentioned criteria.

Step 2: After receiving the abstract confirmation, and making the payment as per above-mentioned criteria, fill out the payment confirmation form with all of the necessary information and add the screenshot of the payment details.

Registration fee does not include accommodation, travel (international, national and local transportation). Although we may assist the participants with the details regarding logistics/possible accommodation nearby.

Payment Guidelines

https://drive.google.com/drive/folders/1RztU7OiK0plDBzrFx5ucTI1dyoLPNxdx

IMPORTANT DATES

Last day of Abstract Submission	20th November 2026
Last day for Registration and Payment	10th December 2026
Last day for Full Paper Submission	25th December 2026
Last day for PPT Submission	25th January 2027
International Conference	30th and 31st January 2027

Mode of Conference

The conference will be held in hybrid mode (both online and offline)

REGISTRATION LINKS

For Abstract Submission: Paper presenters are required to send their abstract of the paper in word doc. format and rename it to the Team Code for e.g. "T025" and attach it to the google form provided:

https://forms.gle/RRamnfQ6U5P1Aigm6

For Author's Registration and Payment Confirmation: After acceptance of abstract selection, the selected papers' authors are required to register for the event using the following link after making the payment as per the criteria mentioned:

https://forms.gle/uRU1r3fiwry2F9pEA

https://drive.google.com/drive/folders/1RztU7OiK0plDBzrFx5ucTI1dyoLPNxdx

For Full Paper Submission: Paper presenters are required to send their papers in word doc. format. The paper should be uploaded on the google form provided:

https://forms.gle/tpZHkxnw1VTCCe8K9

PPT Submission: Paper presenters are required to submit the presentation in the form provided:

https://forms.gle/eRYh5r1kK4dLZzRN7

On registration, each participant shall be provided with a unique three-digit code (e.g. T01, T02, etc.) which shall be used by both the CRP and the participants over the course of the conference.

ABSTRACT GUIDELINES

1. Abstract should not exceed the limit of 250-300 words.

2. The abstract should be submitted in doc/docx format with the following specifications:

- Font Type: Times New Roman
- Font Size: 12 pts
- Line spacing: 1.5
- Alignment: Justified

3. The abstract should mention the following specific details on the front page: Title of the Submission.

FULL PAPER GUIDELINES

1. **Original research papers are welcome on the above-mentioned topics but are not restricted to the sub-themes as given.**

2. **The paper can be co-authored. However, a maximum of two co-author (three authors) per entry is allowed.**

3. **The author(s) shall specify in the paper submitted by them:**

- Title of the paper with the sub-theme
- Name and Year of the course (Eg:- B.A., LL.B. (Hons.), Third Year)
- Name of the College
- Sub-theme under which submission is made
- Team Code

4. **The full paper should be submitted in doc/docx format with the following specifications:**

- Length of full paper: 2000-3000 words
- Font type: Times New Roman
- Size: 12 pts
- Line spacing: 1.5
- Alignment: Justified
- Footnotes font type: Times New Roman
- Footnotes font size: 10 pts
- Footnotes Line spacing: 1
- Margin to be 1 inch on all sides.
- Follow the APA 7th edition (In-text and Reference)

5. **A presentation will be made by the participants using PPT upon selection of their manuscript. The presentation should be a maximum of 10 minutes and within 8-10 slides.**

6. **All submissions should be original and non-plagiarized work and should not have been submitted for publication/published elsewhere in any form. Plagiarism should not be more than 10%, and AI should not exceed 20%.**

7. **Plagiarism and AI report shall be checked by Turnitin. All papers must comply with the prescribed AI usage and plagiarism limits to be presented at the conference, non-compliance may lead to rejection of the paper.**

8. **A detailed list of legal and publication collaborations will be released by the Organising Committee in an Annexure.**

9. **The Organising Committee reserves the right to verify authenticity, originality, and compliance of all submitted papers using any tools or methods it deems appropriate. In the event of any discrepancy, dispute, or ambiguity concerning plagiarism, AI-generated content, submission guidelines, publication of selected papers, or awarding of internships to winners, the decision of the Organising Committee shall be final and binding.**

10. **Publication Rights:**
    All publication rights in respect of the submissions shall vest exclusively with the Committee. The Committee reserves the sole discretion to accept, reject, withhold, or revoke the publication of any submission. In the event of any misconduct, disruption, or other conduct deemed inappropriate by the Committee, the participant's publication rights may be revoked at the sole discretion of the Committee. The decision of the Committee in this regard shall be final.

OUR DISTINGUISHED LEADERSHIP

Mr. Harshal Shah
Mentor,
SVKM's NMIMS KPMSoL

Dr. Durgambini Patel
Dean,
SVKM's NMIMS KPMSoL

Dr. Nazima Munshi
Associate Dean,
SVKM's NMIMS KPMSoL

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Assistant Professor
Faculty Convenor

Dr. Anwesha Ghosh
Assistant Professor
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Dr. Siddhi Singh
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Dr. Akriti Gupta
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Faculty Co-Convenor

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Assistant Professor
Faculty Co-Convenor

Ms. Ambar Fatima
Assistant Professor
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OUR STUDENT HEADS

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Chairperson

Vedansh Rajgor
Vice-Chairperson

Navadha Laddha
Vice-Chairperson

Jiya Jhaveri
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